

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 117
C.P.(IB)/24(AHM)2021

Order under Section 95(1) IBC

IN THE MATTER OF:

Centrum Financial Services Ltd
V/s
Olga Menezes

.....Applicant

.....Respondent

Order delivered on ..21/09/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Nilesh Ghadge, Advocate
For the Respondent :Mr. Arpit Singhvi, Advocate


ORDER

Learned Counsel for the Petitioner submitted that account of the Corporate Debtor has been taken over by one of the financial service provider, hence necessary amendment is required in the application. He seeks some time to amend the application.

The permission is granted.

The matter stands adjourned to 29.11.2021 for further consideration.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

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